

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA No. 147/2024

In

Original Application No. 132/2023

In the matter of:

Sh. Gaurav Bansal

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

NDOH:-21.05.2025

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Filed by:

New Delhi:

Dated: 14.05.2025

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MA No. 147/2024

In

Original Application No. 132/2023



In the matter of:

Sh. Gaurav Bansal

...Applicant

Versus

Govt. of NCT of Delhi.

...Respondents

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT TO THE ORDER DATED 18.02.2025.

I, Dr. B.M.S. Reddy, Sr. Environmental Engineer, Delhi Pollution Control Committee, 2nd Floor, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal taken up the matter on 24.04.2023 on the basis of public complaint filed by Mr. Gaurav Bansal. In the complaint, complainant mentioned that Electric Locomotive Shed in Tughlakabad pumps out untreated engine oil into the drain.
3. That, lastly matter taken by the bench on 18.02.2025 and passed following directions:
 6. DPCC is also directed to disclose the action that has been initiated against the locomotive shed for discharging the untreated sewage in the drain.

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4. That, in reference to the letter dated 15.01.2024 issued to Northern Railway, Diesel Shed Tughlakabad has submitted the reply through e-mail on 03.07.2024. Following is the reply of diesel shed railway:-

Recommendations through letter dated 15.01.2024	Status of Implementation of recommendations
<p>a. Modification of ETP on following accounts.</p> <ul style="list-style-type: none"> In oil skimmer tank, flow of effluent needs to be from below the top layer so that no disturbance happens to top oil layer collected. Technology of Ozone mixing tank in the ETP treatment process needs to be reviewed. The operation of aeration tank needs to be overhauled and managed properly as there was no MLSS in the tank during inspection. 	<p>a. Formal approval for the tender for upgradation, including these specifications (Annexure-I), is at final stage and is expected to be opened by 30.07.24.</p>
<p>b. The facility also needs to install STP (Sewage Treatment Plant) for treating the entire sewage generated from the facility before discharging it into the drain.</p>	<p>b. The tender for installation and commissioning of STP will be opened on 09.07.24. Installation and commissioning of STP are expected to be completed within given the time limit.</p>

Copy of the reply dated 03.07.2024 submitted by Diesel Shed Tughlakabad is enclosed herewith as **ANNEXURE-1**.

5. That, Northern Railway, Diesel Shed Tughlakabad has also submitted a response on 02.04.2025 providing updated status of implementation of recommendations made/given on 15.01.2024. Copy of the additional reply dated 02.04.2025 submitted by Diesel Shed Tughlakabad is enclosed herewith as **ANNEXURE-2**.



6. That, DPCC issued directions under section 33 (A) of the Water Act (Prevention and Control of Pollution) Act, 1974 to Northern Railway on 17.04.2025, for necessary compliance:-

- i. That the addressee shall ensure installation & commissioning of the STP by 31.05.2025.
- ii. That, the addressee shall apply consent by 31.05.2025.

Copy of the direction dated 17.04.2024 is enclosed herewith as ANNEXURE-3.

7. That, in addition to above, DPCC also issued show cause notice to Northern Railway on 17.04.2025 for imposition of Environmental Compensation @ Rs. 40,000/- per day (Rupees forty thousand per day) due to discharge of waste water without requisite treatment and also for operating without valid Consent to operate till complete compliance is achieved. Copy of the show cause notice dated 17.04.2025 is annexed herewith as ANNEXURE-4.

8. That, in view of the above, the present action taken report may kindly be taken on record.

Kaury

DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 14 MAY 2025 day of May, 2025.



14 MAY 2025

ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

Kaury

DEPONENT

N.R.V.

Annexure-1

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Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail-srdmetkd@gmail.com, Fax- 011-26360671
(Upgraded IMS Certified)



No- TKD/ACMT/2024/misc/1

03.07.2024

Senior Environment Engineer
 Delhi Pollution Control Committee, Govt. of NCT of Delhi
 1st and 2nd Floor, Vikash Bhawan-II, Civil Lines
 Delhi-110054

Sub:- Status update on DPCC recommendations.

Ref:- i) F.No. DPCC/CMC-II/NGT/OA No. 132/2023/8724 dated:-15/01/24.

ii) Video conference by DPCC with Railway officials as on 02/07/2024.

Dear Sir/Ma'am,

Updated status on actions to be taken against recommendations of DPCC vide Ref(i) is as follows:

Recommendations	Status of Implementation of recommendations
<p>a) Modification of ETP on following accounts.</p> <ul style="list-style-type: none"> In oil skimmer tank, flow of effluent needs to be from below the top layer so that no disturbance happens to top oil layer collected. Technology of Ozone mixing tank in the ETP treatment process needs to be reviewed. The operation of aeration tank needs to be overhauled and managed properly as there was no MLSS in the tank during inspection. 	<p>a) To meet the recommendations, specifications to upgrade ETP finalized and are attached as Annexure-I. Formal approval for the tender is at final stage and is expected to be opened by 30.07.24.</p>

B. Jindal

N.P.V.

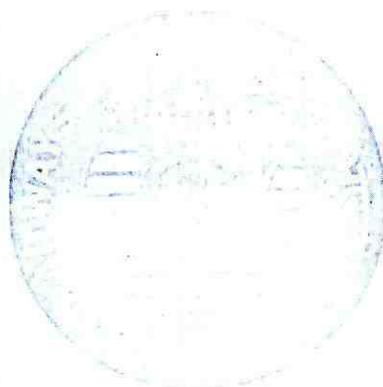
b) The facility also needs to install STP(Sewage Treatment Plant) for treating the entire sewage generated from the facility before discharging it into the drain.	b) The tender for installation and commissioning of STP will be opened on 09.07.24. Installation and commissioning of STP are expected to be completed within given the time limit.
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Every effort to implement all four recommendations of DPCC within the time limits submitted to Hon'ble NGT.

Your Sincerely


07-07-24
(B.P. Singh)

ACMT/DSL Loco Shed TKD
(for Sr. DME/ DSL Loco Shed TKD)



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Annexure - I
(4 pages)

Subject- Specification for modification required in existing Effluent Treatment Plant (ETP, capacity 60 KLD) in DSL Shed TKD as per DPCC letter no- F.No. DPCC/CMC-II/NGT/OA No. 132/2023/8724 Dated- 15-01-2024 and joint inspection report of officials of DPCC and DSL Shed TKD on date 18-12-2023 & 20-12-2023.

Background:

DPCC Authority visited the Effluent Treatment Plant at DSL Shed TKD and recommended that, the Diesel Locomotive Shed, TKD needs to modify its ETP for proper treatment of waste water. The recommended deficiencies to remove from ETP are as follows.

1. In oil skimmer tank flow of effluent needs to be from below the top layer so that no disturbance happens to the top oil layer collected.
2. Technology of ozone mixing tank in the ETP treatment process needs to be reviewed.
3. The operation of aeration tank needs to be revamping due to non function during inspection.
4. Biological treatment process needs to be developed as there is only Physiochemical treatment going on in plant.
5. After modification of plant the characteristics of outlet treated effluent should be as per DPCC prescribed limits mentioned below.

Sl.	Parameters	Unit	Raw Effluent	Treated Water
1	PH	-	6.0 - 10.0	6.5 - 8.5
2	Total Suspended Solids (TSS)	mg/L	400 - 500	<50
3	BOD	mg/L	400 - 500	<30
4	COD	mg/L	1000 - 1200	<150
5	Oil & Grease (After O/G trap)	mg/L	15 - 20	< 10

Specifications:

For removing deficiencies following works in details with justification are tabulated-

Works	Justification
Activity number 1 To remove deficiencies in oil skimmer portion following developments are required.	
1. An oil and grease tank of size 1000mmx3000mmx1500mm (Height) with 03 compartments needs to be installed.	To transfer effluent in oil skimmer with low disturbance and for

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		better oil separation.
	2. 02 nos. belt type oil skimmer of 4 inch belt size with 0.5 HP motor/01 no. belt type oil skimmer of 8 inch belt size with 1.0 HP motor (motor make Kirloskar or CRI or equivalent) fitted with gear should be installed.	For faster oil separation at peak time. Presently only one belt of 2.5 inch is in service which may not handle the peak time.
	3. An extra submersible pump of non-clog type with capacity of 2-3 m ³ /hour needs to be installed. Which can handle solid up to 28mm. Pump should be capable of generating head of 20m. The motor of pump needs to be of 2hp power with 2880 rpm. The make of motor may be of Kirloskar or CRI or equivalent.	The extra pump required for fast processing as well as backup in case of failure of any pump.
	4. 01 no. Of SS bar screen, Size 600 x 600 needs to install at inlet point.	Raw effluent will pass through a SS screen Jug for removal of floating objects so that no disturbance occur in oil skimmer while separating oil from effluent.
Activity number 2 Because of biological treatment process, ozone mixing tank is not required in the existing plant so this tank needs to be utilised in biological treatment process if possible or wherever it can be used in the modification process, so regarding ozone tank following development is required.		
	1. Need to install a coagulation + flocculation tank with proper dosing system in MSFRP thickness 5+2 mm 2. 03 nos. Chemical dosing pumps (poly dosing and coagulant dosing) PP, Diaphragm pump, 0-10-100 LPH and 03 nos. HDPE Chemical tank need to install for proper dosing of chemicals in to the coagulation + flocculation tank.	Ozone tank is not required in biological treatment process and before biological treatment it requires physiochemical process.
Activity number 3 Operation of aeration tank needs to be changed. In this regard the present chemical treatment process is not up to the mark as no MLSS was found in the tank during inspection so there is need to develop this tank for the same, following things need to be carried out:-		
	1. Primary tube settler tank of capacity 2.5 m ³ /hr(thickness 5+ 2 mm) with tube media quantity of 1.5 m ³ and tube length of 0.75 m of PVC with screw pump 01 no., also filter press 14x14x10 plates material required at an installation angle of 60°. It is also to be noted that present aeration tank at ETP can be used as oil storage tank and need to develop for the same.	The aeration tank is RCC underground tank at present which need to replace by a hopper type tank of MS so that proper dosing of chemical take place and sludge can be coagulated and separated, though there is a hopper type DAF tank

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		at present but it has very low capacity and not adequate for a 60KLD plant.
	2. One sludge transfer pump of CI Body, Non Clog pump, 2m ³ /Hr @ 10mtr, 1HP, AC 440V, make kirloskar or equivalent need to install.	Needed for the transfer of sludge.
	3. TWO MSFRP aeration tank need to install before secondary settling tank with MBBR and diffuser.	Needed for developing biological treatment process.
ACTIVITY number 4:- Biological treatment process needs to be develop in the existing plant as there is only chemical treatment going on in plant for the same following things to be carried out:		
	1. A secondary tube settler of capacity 2.5 m ³ /hr (thickness 4.0 & 5.0 mm) with tube media quantity of 1.5 m ³ and tube length of 0.75 m of PVC material with screw pump 1 nos. also filter press 14x14x10 plates material required at an installation angle of 60°. Note:- Total size of Aeration tank 1 and 2, tube settler tank 1 & 2 with bio pack media 4M ³ , CCT and coagulation & flocculation tank should be L-7M, w-1.5 M, Height 3M for up gradation in ETP of 60 KLD.	Needed in new biological treatment process.
	2. One sludge transfer pump of CI Body, Non Clog pump, 2m ³ /Hr @ 10mtr, 1HP, AC 440V, make kirloskar or equivalent need to install.	Needed for the transfer of sludge.
	3. It also required one more twin lobe roots blower of 85 m ³ /hour capacity of make Akash, Rootech, Everest or equivalent with 3 HP, 440v motor (motor make Kirloskar or equivalent).	Biological treatment process needs more air for bio-degradation.
	4. A set of Grade Sand Filter MSEP Vessel, 600mm DIAx1600mm(height), Multiport valve, Frontal piping UPVC40mm required with vessel thickness 4.0 mm and dish thickness 6.0 mm.	Needed in biological treatment process.
	5. Also a set of activated carbon filter MSEP Vessel, 600mm DIAx1600mm(height), Multiport valve, PVC frontal piping 40mm, Multiport valve, Carbon 900IDV required, with vessel thickness 4.0 mm and dish thickness 6.0 mm with filter feed pump 2 nos. Kriloskar	Needed in biological treatment process.
	6. A dosing tank of 100 Ltr. capacity for chlorination required (make Sheetal or equivalent) as well a dosing pump of metering type of 0-10 LPH capacity required (make e-dose or MCS or equivalent).	Needed in biological treatment process for dosing Chlorine 1 set.
ACTIVITY number 5: Additional requirements.		
	1. Needs to install a digital magnetic flow meter and an inline ph meter for real time ph value at outlet.	Because at present flow meter is of mechanical type and there is no

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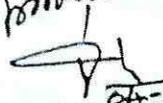
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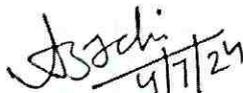
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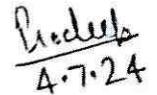
inline ph meter.

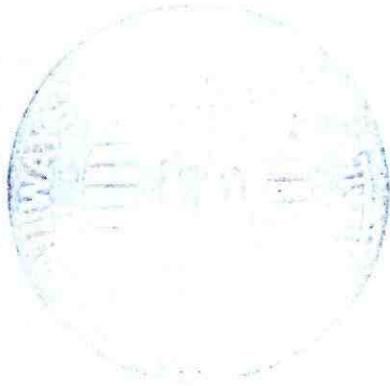
NOTE:-

1. An adequacy report regarding the quality of treated effluent needs to be submitted by the firm done by DPCC itself/DPCC certified lab after completion of modification work of ETP.
2. Characteristic of outlet effluent should be as per DPCC prescribed limits for achieving this if any other modification required in plant firms are allowed to do the same.
3. After completion of modification work plant will be operate under trail for 60 days. So that all DPCC norms to be ensured.
4. Temporary arrangement for treatment of effluent during modification work of the plant will be done so that during modification daily effluent reaching at ETP Plant can be treated.

Approved

 ACMT/DSE/TKB-024


 4/7/24
 CMS/Lab IC


 4.7.24
 CMS/ETP



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Annexure-2

Northern Railway - Diesel Locomotive Shed
Tughlakabad, New Delhi - 110044,
E-mail - srdmetkd@gmail.com, Fax - 011-26360671
(Upgraded IMS Certified)



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No- TKD/ACMT/2024/misc/1

02.04.2025

Senior Environment Engineer
 Delhi Pollution Control Committee, Govt. of NCT of Delhi
 1st and 2nd Floor, Vikash Bhawan-II, Civil Lines
 Delhi-110054

Sub:- Status update on DPCC recommendations.

Ref:- F.No. DPCC/CMC-II/NGT/OA No. 132/2023/8724, dated:-15/01/24.

Dear Sir/Ma'am,

Updated status on actions to be taken against recommendations of DPCC vide Ref is as follows.

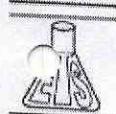
Recommendations	Status of Implementation of recommendations
a) Modification of ETP on following accounts. <ul style="list-style-type: none"> In oil skimmer tank, flow of effluent needs to be from below the top layer so that no disturbance happens to top oil layer collected. Technology of Ozone mixing tank in the ETP treatment process needs to be reviewed. The operation of aeration tank needs to be overhauled and managed properly as there was no MLSS in the tank during inspection. 	a) Modification of ETP at DSL/Shed/TKD is completed on date 07-02-2025 as per recommendations of DPCC. All of the deficiencies are removed and now ETP is functioning properly and detailed testing report of treated effluent is attached as annexure (i).
b) The facility also needs to install STP(Sewage Treatment Plant) for treating the entire sewage generated from the facility before discharging it into the drain.	b) The installation of STP at DSL/Shed/TKD is under going as the construction work has been started and will be completed soon.

**BHUPENDRA
 PAL SINGH**

Digitally signed by BHUPENDRA PAL SINGH
 DN: cn=IN, o=NORTHERN RAILWAY GHAZIABAD,
 ou=MECHANICAL,
 2.5.4.20=46cc66d7262e3b10c6982dc45d2d524ddc7c
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 serialNumber=f0b3009f6ead26585229381edf22e8
 e9c1f6e3a55574758988ec67bb6f5d,
 cn=BHUPENDRA PAL SINGH
 Date: 2025.04.03 10:50:13 +05'30'

Your Sincerely

B.P. Singh/ACMT/DSL Loco Shed TKD



ETS-LAB

ENVIRO TECH SERVICES PVT. LTD.

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TC-15390

TEST REPORT

TEST REPORT NO.: ETS/1108-3/02/2025

ULR.NO.TC153902500011083F

DATE OF REPORT: 06.02.2025

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, D-TECH SOLUTION
D-411, STREET NO-4 SWAROOP
NAGAR, DELHI-110042

Date of Sample Received : 01.02.2025

Analysis Start Date : 03.02.2025

Analysis End Date : 06.02.2025

Sample ID No : 1108-3

Sampling Done By : BY CUSTOMER

Sampling Description : AFTER TREATMENT

Sampling Location : E.T.P.-OUTLET (DIESEL LOCO SHED TUGHLAKABAD, NOTHERN RAILWAY, TUGHLAKABAD, DELHI)

Sample Quantity : 2.0 Ltr.

Packing Condition : SEALED

Packed In : P.V.C CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	pH		7.68	5.5 - 9.0	5.5 - 9.0	APHA 4500-H+
2	Total Dissolved Solids,(TDS)	mg/L	585.1	2100	Not Specified	APHA 2540-C
3	Total Suspended Solids,(TSS)	mg/L	26.7	100	600	APHA 2540-D
4	Oil & Grease. (O & G)	mg/L	6.4	10	20	APHA 5520-B
5	Biological Oxygen Demand(BOD _{3d} 27°C)	mg/L	10.2	30	350	IS: 3025 (Part-44)
6	Chemical Oxygen Demand,(COD)	mg/L	80.0	250	Not Specified	APHA 5220-B

*****End of Test Report*****



For Enviro Tech Services Pvt. Ltd.

 AUTHORIZED SIGNATORY
 (Quality Manager)

Format No ETS/LAB/TR-10, Issue No 05, Date 01 04 2019, Amd No 04 Date 01 04 2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.



	<p align="center">DELHI POLLUTION CONTROL COMMITTEE Department of Environment (Govt. of NCT of Delhi) 3rd Floor, Block-I, DMRC IT Park Building Shastri Park, Delhi-110053 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	 <p>LIFE Lifestyle for Environment</p>
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F. No. DPCC/CMC-II/NGT/OA No.132/2023/774

Date: 17/04/2025

To,

The Senior Divisional Mechanical Engineer,
 Northern Railway,
 Diesel Loco Shed, Tugalkabad
 New Delhi- 110044

Subject:- Directions under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 as amended till date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date , in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, inspection of **Diesel Locomotive Shed, Tugalkabad (Northern Railway)** (hereinafter referred as "Addressee") was carried out by officials of DPCC on 18.12.2023 in presence of Railway officials.

And whereas, subsequent to the inspection few suggestions/recommendations were given vide letter dated 15.01.2024 to which amongst its replies Railways submitted that the installation of STP at DSL/Shed/TKD is undergoing as the construction work has been started and will be completed soon.

And whereas, Unit has been operating without obtaining valid consent from DPCC.

Now therefore, in view of the above, the Competent Authority in DPCC in exercise of powers conferred upon Delhi Pollution Control Committee, u/s 33(A) of Water (Prevention

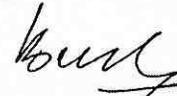
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and Control of Pollution) Act, 1974 as amended to date, following **directions** are hereby issued for compliance:-

1. That the addressee shall ensure installation & commissioning of the STP by 31.5.2025.
2. That the addressee shall apply for CTE (Consent to Establish) & CTO Consent to Operate) by 31 May, 2025.

Failure to comply with the above directions will attract penal action under the provisions of the Water Act, 1974 apart from closure of the operations.

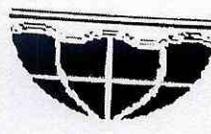
This is being issued as per the approval of Chairman, DPCC.



Incharge, CMC-II

Email ID: bmsreddy.dpcc@delhi.gov.in

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shastri Park Delhi-110053

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-53 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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F. No. DPCC/CMC-II/NGT/OA No.132/2023/773

Date: 17/04/2025

To,

The Senior Divisional Mechanical Engineer,
 Northern Railway,
 Diesel Loco Shed. Tuglakabad
 New Delhi- 110044

Subject: - Show Cause Notice for imposition of Environmental Compensation (EC)-reg.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

[Handwritten Signature]

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And whereas, inspection of **Diesel Locomotive Shed, Tugalkabad (Northern Railway)** (hereinafter referred as "Addressee") was carried out by officials of DPCC on 18.12.2023 in presence of Railway officials. The following deficiencies were observed: No oil and grease was seen being discharged into the drain from electric locomotive shed. Infact, there is no outfall from the shed into the nearby drain.

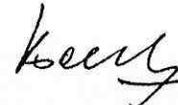
1. No oil and grease was seen discharged directly into the drain from diesel locomotive shed also. The bypass existing before, as per information gathered, has now been closed.
2. The diesel locomotive shed needs to modify its ETP for proper treatment of the waste water. The facility also needs to install STP for treating the sewage before discharging it into the drain.

And whereas, vide letter dated 15.01.2024, few suggestions/recommendations were given to the addressee in response to which the Railways submitted that the installation of STP at DSL/Shed/TKD is undergoing as the construction work has been started and will be completed soon.

Now therefore, in view of the above, it is proposed to levy Environmental Compensation @ **Rs.40,000 per day (Rupees Forty Thousand per day)** for causing damage to the environment by way of discharge of wastewater without requisite treatment, and also operating without Consent to Operate under Water and Air Acts, since the date of first inspection till complete compliance is achieved.

Hence, by way of this notice, the addressee unit is hereby given an opportunity to submit reply as to why the aforesaid proposed Environmental Compensation of **Rs.40,000/day (Rupees Forty Thousand per day)** should not be imposed. The reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the DPCC shall be free to take action as proposed above. This shall also be treated as an opportunity of being heard.

This issues as per the approval of Chairman, DPCC.



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